

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

IA No.71/2018 in Petition No. 121/MP/2017

Subject : Petition under Section 79(1) for clarification of the order dated 21.2.2018 in Petition No.121/MP/2017.

Date of Hearing : 18.9.2018

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member

Applicants : Gujarat Urja Vikas Nigam Limited and Others

Respondents : Coastal Gujarat Power Limited and Others

Parties present : Shri M.G. Ramachandran, Advocate, GUVNL
Ms. Anushree Bardhan, Advocate, GUVNL
Ms. Ranjitha Ramachandran, Advocate, GUVNL
Shri K.N. Chudasama, GUVNL
Shri V.L. Lathia, GUVNL
Ms. Swapna Seshadri, Advocate, PSPCL
Shri Ashwin Ramanathan, Advocate, PSPCL
Shri Tushar Nagar, Advocate, CGPL

Record of Proceedings

Learned counsel for applicants submitted that the present Interlocutory Application (IA) has been filed for seeking clarification of the order dated 21.2.2018 in Petition No. 121/MP/2017. Learned counsel for applicants further submitted that the Commission has also allowed the quantum of coal based on parameters on a similar basis for Change in Law involving other generators such as Sasan Power Limited. However, pursuant to the order dated 21.2.2018, CGPL has been raising the bills as per the actual consumption of coal without considering the ceiling of the coal as per parameters. Learned counsel requested to clarify that the quantum of coal to be considered for Change in Law should be based on the actual coal consumed subject to the ceiling of the parameters of Station Heat Rate, Auxiliary Consumption and GCV.

2. Learned counsel for CGPL requested for time to file its reply to the IA.
3. After hearing the learned counsel for the applicants and respondents, the Commission admitted the IA and directed to issue notice to the respondents on the IA.
4. The Commission directed the applicants to serve copy of the IA on the respondents immediately, if not served already. The respondents were directed to file their replies, by 5.10.2018, with an advance copy to the Petitioner, who may file its rejoinders, if any, by 19.10.2018. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

5. The IA shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**